

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No.195/96

Date of Decision 19/4/96

Kumsshubhada Shankar Kulkarni Petitioner

Shri S.P.Kulkarni Advocate for the Petitioner

Versus

Union of India & Ors. Respondent


Shri Karkera for Shri Pradhan Advocate for the Respondents

Coram:

The Hon'ble Mr.B.S.Hegde, Member (J).

The Hon'ble Mr.M.R.Kolhatkar, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?


(B.S.HEGDE)
MEMBER (J)

abp.

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BUILDING NO.6, PRESCOT RD, 4th FLOOR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO.195/96.

DATED THIS 19TH DAY OF APRIL, 1996.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M.R.Kolhatkar, Member (A).

Kum Shubhada Shankar Kulkarni ... Applicant
(Advocate by Shri S.P.Kulkarni)

v/s.

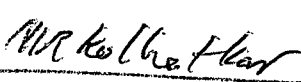
Union of India
through
Senior Postmaster, Thane H.P.O.,
Thane - 1. & Others. ... Respondents
(Advocate by Shri Karkera for Shri Pradhan)


X O R D E R X (O R A L)

X Per Shri B.S.Hegde, Member (J) X

The Counsel for applicant draws our attention to the decision of the Supreme Court in Sub-Divisional Inspector of Post, Vaikam & Ors.etc. v/s. Theyyam Joseph, etc in 1996(1) SLJ 293 wherein it was held that the Tribunal was wholly wrong in directing the appellant to terminate the services in accordance with the provisions of the Act. The appellant is at liberty to consider the applicant's case whenever there is any vacancy in accordance with the rules.

In the light of the above, the respondents are re-directed, that in case the applicant applies for that post, she may be considered for the same as per rules. With the above direction, the OA is disposed of.


(M.R. KOLHATKAR)
MEMBER (A)


(B.S. HEGDE)
MEMBER (J)

abp.